

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/756/2021



This the 05th day of May, 2021

HON'BLE MR. ASHISH KALIA, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Raman Kumar Sharma, age 28 years, S/o Sh. Krishan Lal Sharma, R/o Panchayat Bhambla, Tehsil Pouni District Reasi (Pin Code 182311)
2. Vikash Singh, age 27 years, S/o Sh. Rajinder Singh, R/o Village Kanthan, Tehsil Arnas District Reasi (Pin Code 182311).

.....Applicants

(Advocate:- Mr. Ranjeet Singh-**Not Present**)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary, Horticulture Department, Civil Sectt., Jammu/Srinagar-Pin Code- 180001.
2. Director, Horticulture, Jammu. Pin Code- 190001.
3. Chief Horticulture Officer, Reasi. Pin Code- 182311.
4. Horticulture Development Officer, Pouni. Pin Code-185203.
5. Horticulture Development Officer, Reasi. Pin Code-182311.

.....Respondents

(Advocate: Mr. Sudesh Magotra, Id. DAG)

O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Ashish Kalia, Member-J)

Applicant no. 1 was transferred from Pouni to Dagozi Bagh and applicant no. 2 was transferred from Reasi to Hunder Arnas vide impugned order dated 17.04.2021. Both the applicants gave a representation to the respondents on 20.04.2021 requesting therein to permit them to continue at the present place of posting which was also recommended by their immediate senior officers due to shortage of staff.



2. Issue notice. Mr. Sudesh Megotra, Id. DAG appears and accepts notice on behalf of the respondents and he apprises the facts of the case to us.

3. We are of the view that the matter can be disposed of with direction to the respondents to consider the representation dated 20.04.2021 preferred by the applicants within a period of four weeks from the date of receipt of certified copy of this order. Till then the applicants shall not be disturbed from their present place of posting, if not already relieved.

4. It is clarified that we have not commented anything on the merits of the case while disposing of the OA.

5. With the above observations, the OA is disposed of at the admission stage. No order as to costs.

6. Copy of the order by hand.

(ANAND MATHUR)
MEMBER (A)

Arun

(ASHISH KALIA)
MEMBER (J)